

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.176 of 2014 & Appeal No. 177 of 2014

Dated: 01st August, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Appeal No.176 of 2014

**GAIL India Ltd. Appellant (s)
Versus
Petroleum & Natural Gas Regulatory Board & Ors. ... Respondent (s)**

Counsel for the Appellant (s): Mr. Ramji Srinivasan, Sr. Adv. with
Mr. Ankit Jain,
Ms. Iti Agarwal
Mr. Udit Seth

Counsel for the Respondent(s): Ms. Sonali Malhotra for R-1
Ms. Soumi Guha

Appeal No.177 of 2014

**GAIL India Ltd. Appellant (s)
Versus
Petroleum & Natural Gas Regulatory Board & Ors. ... Respondent (s)**

Counsel for the Appellant (s): Mr. Ramji Srinivasan, Sr. Adv. with
Mr. Ankit Jain,
Ms. Iti Agarwal
Mr. Udit Seth

Counsel for the Respondent(s): Ms. Sonali Malhotra for R-1
Ms. Soumi Guha

ORDER

The issues raised in Appeal Nos. 176 of 2014 and 177 of 2014 are similar to Appeal No. 38 of 2014 which has already been admitted. Admit. Issue Notice. Ms. Sonali Malhotra takes notice on behalf of the PNGRB (R-1).

Post the matter on **22.08.2014 at 2.30 P.M.**

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

pr/vg